

# Ordinance Summary

## The Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) (Amendment) Ordinance, 2020

- The Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) (Amendment) Ordinance, 2020 was promulgated on April 11, 2020. The Ordinance amends the Uttar Pradesh Ministers (Salaries, Allowances and Miscellaneous Provisions) Act, 1981. The 1981 Act provides for the salaries and allowances of the Ministers in the state. It also provides that Ministers who are members of either the state Assembly or Council will continue to enjoy certain benefits available to them under the Uttar Pradesh State Legislature (Members' Emoluments and Pension) Act, 1980. These include constituency allowance and telephone facilities, among others. The 1980 Act provides for the salaries, pension and allowances of the members of both the houses of the state legislature.
- Under the 1981 Act, Ministers are entitled to a salary of Rs 40,000 per month. Under the 1980 Act, they are entitled to: (i) Rs 50,000 per month as constituency allowance, and (ii) Rs 20,000 per month as secretarial allowance. The Ordinance amends the 1981 Act to decrease the salary, constituency allowance and secretarial allowance of Ministers by 30%.
- These amendments are effective for a period of one year, starting from the month of April 2020.

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